

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

**CP(IB) No.97/7/HDB/2018
AND**

**Cont. A (IBC) 21/2023, IA(IBC) 969/2024 in IA 1052/2020, IA No. 1052/2020 &
IA(IBC) (Liquidation) 09/2024 in CP(IB) No.97/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd

...Financial Creditor

AND

Bheema Cements Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 21/2023

Mr Madhusudhan Rao, Erstwhile Resolution Professional present through Video Conference.
SRA/Contemnor called absent.

The terms of the affidavit filed by SRA not complied, despite availing sufficient opportunity, and undertaking to comply. The undertaken given by the father of the contemnor Mr. Gopala Krishna, that if three weeks' time is given, the direction dated 22.09.2023 would complied, also has been breached.

Let the Bailable Warrant be issued to the contemnor.

Meanwhile let a notice of contempt be issued to Mr Gopala Krishna for breaching the undertaking that he is given to this Tribunal on 04.04.2024.

Call on 10.05.2024 while directing the registry to issue warrant by today itself.

IA(IBC) 969/2024 in IA 1052/2020

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Matter adjourned to 27.05.2024.

IA No. 1052/2020

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Matter adjourned to 27.05.2024.

IA(IBC) (Liquidation) 09/2024

Mr Madhusudhan Rao, Erstwhile Resolution Professional and Monitoring Committee Member present through Video Conference.

Matter adjourned to 27.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)